

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-508

Restored IB-10/ND/2023 (Old Case IB-496/PB/2021)
New IA/3272/2024

IN THE MATTER OF:

State Bank of India

....Applicant

Vs.

Smt. Neena Mittal

.....Respondent

SECTION

U/s 95(1) of (IBC)

Order delivered on 11.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent : Mr. Amit Dhall, Mr. Akshay Kumar Advts.

For the RP : Ms. Reshma Mittal- RP, Mr. Amod K Dalela, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Restored IB-10/ND/2023(Old Case IB-496/PB/2021),New/IA/3272/2024:-

This is an application filed for amendment in the Section 95 petition so far as the name of proposed RP was concerned. Heard Ld. Counsel for the Applicant. Ld. Counsel for the Personal Guarantor is also present. Order in this matter is **reserved.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)